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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 10999/2018

M/S PYRAMID INFRATECH PRIVATE LIMITED Petitioner Through: None

versus

UNION OF INDIA & ORS. Through:

..... Respondents Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 12444/2018 & CM APPLs.48351-48352/2018

MASCOT BUILDCON PRIVATE LIMITED Petitioner Through: None

versus

NATIONAL ANTI-PROFITEERING AUTHORITY& ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 12647/2018 & CM APPL. 49105/2018

LIFESTYLE INTERNATIONAL PVT. LTD. Petitioner Through: None

versus

UNION OF INDIA & ORS. Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates. Mr. Rajesh Kumar, Advocate for UOI.

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+ W.P.(C) 11253/2019 & CM APPL. 46337/2019

LIFESTYLE INTERNATIONAL PVT. LTD. Petitioner Through: None.

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 1418/2019 & CM APPLs. 6500-6501/2019

M/S J.P. & SONS THROUGH SHRI ANKIT KHANDELWAL, PROPRIETOR Petitioner

Through: Ms. Anmol, Advocate.

versus

NATIONAL ANTI-PROFITEERING AUTHORITY THROUGH ITS SECRETARY & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 13194/2018

SHARMA TRADING COMPANY Petitioner Through: None

versus

UNION OF INDIA & ORS. Through: Respondents

Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates. Mr.Vikrant N. Goyal, Advocate

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+ W.P.(C) 378/2019

HINDUSTAN UNILEVER LIMITED Through: None.

..... Petitioner

versus

UNION OF INDIA & ORS. Through:

S. Respondents gh: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 1655/2019

M/S EXCEL RASAYAN PRIVATE LIMITED Petitioner Through: None

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 2347/2019

JUBILANT FOODWORKS LTD. & ANR. Petitioners Through: None

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 3759/2019

MASCOT BUILDCON PRIVATE LTD. Petitioner Through: None

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versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 4213/2019

ABBOTT HEALTHCARE PRIVATE LIMITED & ANR. Through: None.

..... Petitioners

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 4818/2019

M/S CLOUDTAIL INDIA PVT. LTD. & ANR. Petitioners Through: None

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 5558/2019 & CM APPL. 24368/2019

UNICHARM INDIA PVT. LTD. Through: None Petitioner

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

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W.P.(C) 7743/2019 +

RECKITT BENCKISER INDIA PRIVATE LIMITED

..... Petitioner

None Through:

versus

UNION OF INDIA THROUGH ITS SECRETARY & ORS. Respondents Mr. Ravi Prakash and Mr. Kaushal Through: Jeet Kait, Advocates.

W.P.(C) 8162/2019 +

> **AFFINITI ENTERPRISES** Petitioner Through: None

> > versus

UNION OF INDIA THROUGH ITS SECRETARY & ORS. Respondents Mr. Ravi Prakash and Mr. Kaushal Through: Jeet Kait, Advocates.

W.P.(C) 7910/2019 & CM APPLs. 32779/2019 & 52181/2019 +

..... Petitioner SALARPURIA REAL ESTATE PVT. LTD. None Through:

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Abhay Prakash Sahay, Advocate and Mr. Manu Singh, Advocate for R-1. Mr. Ravi Prakash and Mr. Kaushal

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Jeet Kait, Advocates.

+ W.P.(C) 7911/2019 & CM APPL. 32782/2019

SATTVA DEVELOPERS PVT. LTD. Through: None

..... Petitioner

versus

UNION OF INDIA & ORS.	Respondents
Through:	Mr. Abhay Prakash Sahay, Advocate
	and Mr. Manuu Singh, Advocate for
	R-1.
	Mr. Ravi Prakash and Mr. Kaushal
	Jeet Kait, Advocates.

+ W.P.(C) 8078/2019 & CM APPL. 33393/2019

M/S SATYA ENTERPRISES Petitioner Through: None

versus

UNION OF INDIA & ORS.	Respondents
Through:	Mr. Abhay Prakash Sahay, Advocate
	and Mr. Manuu Singh, Advocate for
	R-1.
	Mr. Ravi Prakash and Mr. Kaushal
	Jeet Kait, Advocates.

+ W.P.(C) 9053/2019 & CM APPL. 37403/2019

UNICHARM INDIA PVT. LTD. Through: None Petitioner

versus

UNION OF INDIA & ORS.

..... Respondents

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 Through: Mr. Abhay Prakash Sahay, Advocate and Mr. Manuu Singh, Advocate for R-1.
Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 9248/2019 & CM APPL. 38135/2019

SINGNATURE BUILDERS PVT. LTD. Petitioner Through: Mr. Deepak Anand, Advocate and Mr. Aayushmaan Vatsyayana, Advocate.

versus

UNION OF INDIA & ORS. Through: None

..... Respondents

+ W.P.(C) 12355/2019 & CM APPL. 50473/2019

PARAMOUNT, PROPBUILD PVT. LTD. Petitioner Through: None.

versus

UNION OF INDIA & ORS. Through: Mr. Ruchir Mishra and Mr. Mukesh Kumar Tiwari, Advocates for UOI. Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 12717/2019 & CM APPL. 52010/2019

BHARTIYA CITY DEVELOPERS PVT. LTD....... PetitionerThrough:Mr. Deepak Anand, Advocate and
Mr. Aayushmaan Vatsyayana,
Advocate.

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versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 12847/2019 & CM APPL. 52474/2019

RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD. Through: None

..... Petitioner

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 1171/2020 & CM APPL. 3901/2020

IFB INDUSTRIES LTD. Through: None Petitioner

versus

NATIONAL ANTI-PROFITEERING AUTHORITY & ANR. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 1406/2020 & CM APPL. 4879/2020

M/S FRIENDS LAND DEVELOPERS Petitioner Through: None

versus

UNION OF INDIA & ORS.

..... Respondents

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Through: Mr. Rajesh Kumar, Advocate for UOI. Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 1780/2020 & CM APPL. 6171/2020

JOHNSON & JOHNSON PVT. LTD. Petitioner Through: None

versus UNION OF INDIA & ORS. Through:

..... Respondents Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 2083/2020 & CM APPL.7369/2020 FUSION BUILDTECH PVT. LTD. Petitioner Through: None

versus

UNION OF INDIA & ORS. Through: Mr. Rajesh Kumar, Advocate for UOI. Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 2084/2020 & CM APPL.7371/2020

ASTER INFRAHOME PVT. LTD. Petitioner Through: None

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Rajesh Kumar, Advocate for UOI.

Mr. Ravi Prakash and Mr. Kaushal

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Jeet Kait, Advocates.

+ W.P.(C) 2445/2020 & CM APPL. 8548/2020

M/S SARVPRIYA SECURITIES PVT. LTD. Petitioner Through: Mr. Deepak Anand, Advocate and Mr. Aayushmaan Vatsyayana, Advocate.

versus

UNION OF INDIA & ORS. Through:

RS. Respondents gh: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 2490/2020 & CM APPL. 8681/2020

JOHNSON & JOHNSON PVT. LTD....... PetitionerThrough:Noneversus

UNION OF INDIA & ORS. Through: Mr. Respondents

Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 2742/2020 & CM APPL. 9552/2020

ACME HOUSING INDIA PVT. LTD. Petitioner Through: None versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 3737/2020 & CM APPL. 13399/2020

PHILLIPS INDIA LIMITED Through: None Petitioner

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versus

UNION OF INDIA & ORS.	Respondents
Through:	Mr. Ravi Prakash and Mr. Kaushal
	Jeet Kait, Advocates.
	Mr. Jatin Puniyani, Advocate for
	UOI.
W.P.(C) 3911/2020	

M/S NANI RESORTS AND FLORICULTURE PVT. LTD. Through: None.

..... Petitioner

versus

UNION OF INDIA & ORS. Through: Respondents Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 4345/2020

+

RECKITT BENCKISER INDIA PRIVATE LIMITED Petitioner Through: None versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 4348/2020

APEX MEADOWS PVT. LTD. Petitioner Through: None versus

UNION OF INDIA & ORS. Respondents Through: Mr. Jatin Puniyani, Advocate for UOI.

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Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates. Mr. Abhinash Kumar, Advocate for Mr. M. Rambabu, Advocate for R-4.

+ W.P. (C) 4607/2020

AFFINITI ENTERPRISES Through: Petitioner

versus

UNION OF INDIA & ORS. Through: Mr. Ravi Prakash, Advocate with Mr. Farmal Ali and Mr. Kaushal Jeet Kait, Advocates.

None

+ W.P.(C) 6671/2020 & CM APPL.23189/2020

GAURAV SHARMA FOOD INDUSTRIES Petitioner Through: None

versus

UNION OF INDIA & ORS. Through:

..... Respondents Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 7412/2020 & CM APPLs.24799-24800/2020

SAMSUNG INDIA ELECTRONICS PVT LTD. Petitioner Through: Mr. Anurag Soan, Advocate.

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Farmal Ali and Mr. Kaushal Jeet Kait, Advocates.

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+ W.P. (C) 7736/2020 & CM APPL.25517/2020

M/S PRASAD MEDIA CORPORATION PVT LTD. Petitioner Through: None versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P. (C) 4375/2020 & CM APPL. 15751/2020

M/S PATANJALI AYURVED LTD Petitioner Through: None

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

 + W.P. (C) 969/2020 & CM APPLs. 3083/2020 AND 5342/2020
NESTLE INDIA LTD. & ANR.. Petitioner Through: None

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

 W.P. (C) 4957/2020 & CM APPL. 17899/2020
WHIRLPOOL OF INDIA LTD. Petitioner Through: None

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versus UNION OF INDIA & ORS. Respondents Through: Mr. Farmal Ali and Mr. Kaushal Jeet Kait, Advocates. Mr. Ravi Prakash and Mr. Kaushal

Jeet Kait, Advocates.

+ W.P. (C) 4131/2020

M/S SAMSONITE SOUTH ASIA PVT. LTD. Petitioner Through: Mr. Alok Yadav, Advocate.

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P. (C) 4516/2020 & CM APPL. 16285/2020

MCNROE CONSUMER PRODUCTS PVT. LTD. Petitioner Through: None

versus

UNION OF INDIA & ORS. Through: Mr. Farmal Ali and Mr. Kaushal Jeet Kait, Advocates. Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P.(C) 4824/2020 & CM APPL. 17416/2020

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M/S CILANTRO DINERS PVT. LTD. Through: None

..... Petitioner

Versus

UNION OF INDIA & ORS. Through: Respondents Mr. Ravi Prakash, Advocate with Mr. Farmal Ali and Mr. Kaushal Jeet Kait, Advocates.

+ W.P. (C) 5347/2020 & C.M.Nos.19289/2020,23558/2020,24101/2020

GAURSONS REALTECH PVT LTD Petitioner Through: Mr. Monish Panda, Advocate. versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

+ W.P. (C) 5798/2020 & CM APPL.21001/2020

RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD. Petitioner Through: Mr. Deepak Anand, Advocate and Mr. Aayushmaan Vatsyayana, Advocate.

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Ravi Prakash and Mr. Kaushal Jeet Kait, Advocates.

CORAM: HON'BLE MR. JUSTICE MANMOHAN HON'BLE MR. JUSTICE SANJEEV NARULA

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<u>ORDER</u> 03.11.2020

In a connected writ petition being W.P.(C) 3910/2020, this Court on 22nd October, 2020, at the request of learned counsel for parties, had changed the date of hearing from today to 07th December, 2020 as today is a physical hearing day. The order dated 22nd October, 2020 in W.P.(C) 3910/2020 is reproduced hereinbelow:-

"<u>С.М.No. 27021/2020</u>

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The application has been heard by way of video conferencing.

During the course of hearing, it is apparent that there is no consensus between the counsel for the parties with regard to the issues to be framed. In fact, the counsel for the respondents states that as many as 48 issues had been proposed by the counsel for the petitioners. This Court may mention that it had asked the counsel for the parties to frame issues only to ensure that concise and precise arguments are advanced. However, this Court is of the view that if a large number of issues are framed, it would only protract and delay the hearing. Consequently, the parties are permitted to argue as they deem appropriate and the Court shall pronounce its verdict in accordance with law.

The parties are directed to file their written submissions not exceeding five pages each along with the judgment(s) that they wish to rely upon within two weeks.

Learned counsel for the parties pray for change of date of hearing as the date fixed in the matter i.e. 03^{rd} November, 2020 is a physical hearing date. In the interest of justice, list at the end of the board, on 07^{th} December, 2020. Accordingly, the date of 03^{rd} November, 2020 stands cancelled.

Mr. Amar Dave, Advocate, is appointed as an Amicus Curiae in this matter to assist the Court.

Registry is directed to supply a complete set of paper book to learned Amicus Curiae.

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The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 22/05/2025 at 10:26:07





The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail."

Accordingly, the present batch of matters is adjourned to 07th December, 2020 at the end of the Board.

Parties are directed to file their written submissions not exceeding five pages each along with the judgments that they wish to rely upon within two weeks. Copies of the written submissions shall be served upon the learned Amicus Curiae Mr. Amar Dave, Advocate, also.

MANMOHAN, J

SANJEEV NARULA, J

NOVEMBER 03, 2020 AS